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**Central Administrative Tribunal, Principal Bench**

**Original Application No.815 of 2004**

New Delhi. this the 2nd day of April.2004

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. R.K. Upadhyaya, Member(A)**

Shri Gindresh Muni,  
S/o Shri Vindhya Chal Singh,  
Helper Khalasi (Train Lighting)  
Northern Railway,  
Bareilly

....Applicant

(By Advocate: Ms. Meenu Mainee)

Versus

Union of India through

1. The General Manager,  
Northern Railway, Baroda House,  
New Delhi
2. The Divisional Railway Manager,  
Northern Railway,  
Moradabad

....Respondents

**O R D E R (ORAL)**

**By Justice V.S. Aggarwal, Chairman**

During the course of submissions, learned counsel for the applicant stated that the applicant had preferred an appeal to the Divisional Railway Manager. The same was filed on 18.10.2002 and it has not yet been decided. Copy of the same is Annexure A-10.

2. Once the said matter is pending consideration before respondent no.2, it becomes unnecessary for us to dwell into the merits of the matter.

3. It is directed that respondent no.2 would consider the same and pass an appropriate speaking order preferably within four months of the receipt of the certified copy of the present order. Even if the matter

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has already been adjudicated, it should be communicated to the applicant. By way of abundant caution, we make it clear that we are not expressing ourselves on the merits of the matter. O.A. is disposed of.

R.K. Upadhyaya

( R.K. Upadhyaya )  
Member (A)

V.S. Aggarwal

( V.S. Aggarwal )  
Chairman

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